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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.2212 of 2000

New Delhi, this the 3rd day of May, 2001.

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

1. Shri Hawa Singh
S/o Shri Ramdhan Vashisht,
R/o Block A-1, House No.49,
Gopal Nagar, Najafgarh,
New Delhi-110 043. -APPLICANT

(By Advocate: Shri Naresh Kaushik)

Versus

1. Government of NCT of Delhi,
Through its Chief Secretary,
Department of Training, & Technical
Education ,
Old Secretary
Delhi.

2. The Director,
Netaji Subhash Institute
of Technology,
Through its Director,
Sector-3, Dwarka Pappan Kalan,
New Delhi.

3. Director kof Training & Technical
Education, through its Director
Vikas Bhawan , C Wing,
I.P. Estate,
New Delhi- 110 002.

-RESPONDENTS

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

Heard Shri Naresh Kaushik, learned counsel for
the applicant and Shri Ajesh Luthra, learned counsel
for the respondents.

2. Shri luthra has raised a preliminary objection
that this Tribunal has no jurisdiction to entertain
the present OA as the relief sought is against the
Netaji Subhash Institute of Technology where the
applicant is working is a Society registered under the
Societies Registration Act, 1860 vide Registration

(Signature)

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Certificate dated 12.6.1987 and no notification under Section 14(2) of the Administrative Tribunal's Act, 1985 has been issued bringing this institution within the Tribunal's jurisdiction.

3. The learned counsel for the applicant was unable to rebut this preliminary objection.

4. After going through the records, Notification dated 12.6.1987 and the judgment given in OA 221/1996 relied upon by the learned counsel for the respondents, the OA is dismissed for lack of jurisdiction. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

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